

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Chief Justice's Secretariat)**

ORDER

No.: 1109

Dated: 04-12-2018

Consequent upon the selection and appointment of Drivers in Subordinate Courts of Kashmir division vide Order No. 1104 dated 04.12.2018, following postings of these newly appointed Drivers are hereby made, in the interest of administration:-

1. Shri Mohd. Aslam Beg S/o Ab. Aziz Beg R/o Kreeri Shangus, Anantnag appointed temporarily as Driver in the pay scale of Rs. 5200-20200 with grade pay of Rs. 1900 (pre-revised) is posted as Driver in the Court of Chief Judicial Magistrate, Ganderbal against the post created vide Govt Order No. 1527-LD(A) of 2008 dated 21.04.2008.
2. Shri Nazir Ahmad Bhat S/o Gh. Mohammad Bhat R/o Naik Mohalla Tral, Pulwama appointed temporarily as Driver in the pay scale of Rs. 5200-20200 with grade pay of Rs. 1900 (pre-revised) is posted as Driver in the Court of Chief Judicial Magistrate, Bandipora against the post created vide Govt Order No. 1527-LD (A) of 2008 dated 21.04.2008.

Note:

- i) The appointees are directed to join their place of postings within a period of 15 days from the date of receipt of this Order. In case any appointee fails to join within the stipulated period in that event his appointment shall be deemed to have been cancelled without any further notice.
- ii) All the Presiding Officers before whom the appointees have to join are directed to check all testimonials of appointees and get them verified from the concerned issuing authorities.
- iii) All the Presiding Officers, before whom the appointees have to join, are directed to get the character and antecedents of the appointees verified from the Inspector General of Police, CID, Jammu & Kashmir.
- iv) The appointees are directed to give an undertaking before the Presiding Officer at the time of their joining in the shape of affidavit duly attested by a Judicial Magistrate 1st Class to the effect that in case any adverse report about his character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir in that event his appointment shall be deemed to be cancelled ab-initio and shall have no claim on his appointment.
- v) The salary of the appointees may be directed not to be drawn unless a satisfactory report in respect of (ii) & (iii) above is received by the concerned Presiding Officer.

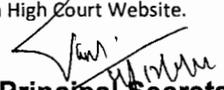
By Order.


(Jawad Ahmed)
Principal Secretary to
Hon'ble the Chief Justice

No.: 488-96 P.S.Y.S **Dated:** 04-12-2018

Copy to the:

1. Registrar General, High Court of Jammu & Kashmir.
2. Registrar Vigilance, High Court of Jammu & Kashmir.
..... for information.
- 3-4. Pr. District & Sessions Judge, Bandipora/ Ganderbal for information.
- 5-6. Chief Judicial Magistrate, Bandipora/Ganderbal for information and necessary action.
7. Sh. _____
..... for information and compliance.
8. Order File.
9. Incharge NIC, High Court wing, Jammu for uploading in High Court Website.


Principal Secretary to
Hon'ble the Chief Justice